

In The Central Administrative Tribunal
Calcutta Bench

MA 218 of 2000
(OA 362 of 1992)

Present : Hon'ble Mr. D.V.R.S.G. Dattatreยุlu, Judicial Member
Hon'ble Mr. B.P. Singh, Administrative Member

A. S. I.

-VS-

Niranjan Kr. Ghatak

For the Applicant : Mr. C.R. Bag, Advocate
(Respondents in O.A.) Mr. K. Sarkar, Advocate

For the Respondents : None
(Applicant in O.A.)

Heard on : 14-07-2000

Date of Order : 14-07-2000

O R D E R

D.V.R.S.G. DATTATREYULU JM

At the time of hearing Mr. Advocate for the applicants submits that the department desires that three months' time be granted to implement the direction of the Tribunal passed in O.A. 362 of 1992. Prayer is allowed and no further time will be entertained. Respondents must see to it that the orders may be carried out. Otherwise they will face dire consequences. Accordingly, MA stands disposed of.

B.P. Singh

(B.P. Singh)
Member (A)

(D.V.R.S.G. Dattatreยุlu)
Judicial Member